

13. Tarril Nadu

14. West Bengal.

(c) These 32 schemes include two schemes of Gujarat involving a loan assistance of Rs. 25.55 lakhs.

Service conditions of Government Employees

1410. SHRI PRASAENNBHAI MEHTA: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether Government have decided that Government employees will have a say in service conditions;

(b) if so, whether the Government are considering to reorganise the present system and adopt a new system by which Government employees' grievances and service conditions can be changed and looked into only in consultation with them; and

(c) if so, main features of this new proposal?

THE MINISTER OF HOME AFFAIRS (SHRI CHARAN SINGH):

(a) In October, 1966, Government introduced a Scheme for Joint Consultative Machinery and Compulsory Arbitration for Central Government Employees, with the object of promoting harmonious relations and of securing the greatest measure of Co-operation between Government and the general body of its employees. The Scheme provides for Joint Councils at three tiers; a National Council at the national level covering generally all employees of Central Government; Departmental Councils at the level of the Ministries/Departments including the employees of their Attached and Subordinate offices; and Office/Regional Councils for individual offices, for discussions and consultations with the representatives of the staff on matters of common concern coming within the purview of the Scheme. The scope of the Joint Councils includes all matters relating to conditions of work and

service, welfare of employees, improvement of efficiency and standards of work, provided, however, that (i) in regard to recruitment, promotion and discipline, consultation will be limited to matters of general principles, and (ii) individual cases will not be covered. This Scheme continues to be operative.

(b) No, Sir.

(c) Does not arise.

Implementation of Recommendation of a Committee headed by Shri A. K. Chanda

1411. SHRI PRASANNBHAI MEHTA: Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

(a) whether a committee headed by Shri A. K. Chanda was appointed in 1966 to study the working of the various media units of the Ministry;

(b) if so, whether the present Government propose to implement its recommendations fully; and

(c) how many of its recommendations were accepted by the earlier Government and the steps being taken by the present Government to implement its recommendations immediately?

THE MINISTER OF INFORMATION AND BROADCASTING (SHRI L. K. ADVANI): (a) Yes, Sir. The Committee was set up in 1964.

(b) and (c). The position in respect of recommendations as have not been implemented is being reviewed and the information will be laid on the table of the House.

Coal India Limited

1412. SHRIMATI MRINAL GORE: Will the Minister of ENERGY be pleased to state:

(a) whether the Coal India Limited is facing financial crisis; and